



The Indian Tolls (Chhattisgarh Amendment) Adhiniyam, 2001

Act 25 of 2002

Keyword(s):

Toll, Toll Collection, Central Act Amendment

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CHHATTISGARH ADHINIYAM
(No. 25 of 2002)

THE INDIAN TOLLS (CHHATTISGARH AMENDMENT) ADHINIYAM, 2001

An act to further amend the Indian Tolls Act, 1932 (No. 8 of 1932) in its application to the State of Chhattisgarh to the levy of tolls by Government on public roads and bridges in the State of Chhattisgarh.

Be it enacted by the Chhattisgarh Legislature in the Fifty-second Year of the Republic of India as follows :—

1. (1) This act may be called the Indian Tolls (Chhattisgarh Amendment) Act, 2001 (No. 25 of 2002). Short title and Commencement.
- (2) This shall be applicable in the entire State of Chhattisgarh.
- (3) It shall come in to force on such date as the State Government may, by notification appoint.
2. In Section 2 of the Indian Tolls (Chhattisgarh Amendment) Act, 1932 (No. 8 of 1932) words "for such longer period not exceeding fifteen years" the words "for such longer period not exceeding thirty years" shall be substituted. Amendment of Section 2 of the Act No. 8 of 1932.